

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).11628/2004

(From the judgement and order dated 19/11/2003 in RSA No.1516/1982
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BALWANT SINGH (D) BY LRS.

Petitioner(s)

VERSUS

JOGINDER KAUR (D) THR. LRS.

Respondent(s)

(With appln(s) for exemption from filing O.T., stay, stay of
execution proceedings and for stay of warrant of possession,
prayer for interim relief and office report)

Date: 31/08/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE G.S. SINGHVI

For Petitioner(s)

Dr. Ramesh K. Haritash,Adv.

Dr. Kailash Chand,Adv.

For Respondent(s)

Mr. N.M. Popli,Adv.

Ms. B. Sunita Rao,Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

We do not find any ground to interfere with
the impugned order.The special leave petition is, accordingly,
dismissed.[Alka Dudeja]
Court Master[Savita Sainani]
Court Master